

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT  
LOK SABHA

UNSTARRED QUESTION NO. 2817  
TO BE ANSWERED ON AUGUST 03, 2016

CANCELLATION OF ALLOTMENT

No. 2817            SHRI KAUSHAL KISHORE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether notice of cancellation of allotment is served to allottees' of Type-I and Type-II who have erected boundary wall and extended extra space where as those rules are not being applied to VIP people;
- (b) If so, the details thereof and the reasons for adopting such double standards;
- (c) whether the Government proposes to bring in changes in old rules to let the construction go by imposing additional licensing fee and if so, the details thereof;
- (d) if not, whether the Government proposes to change the archaic law in the interest of Government allottees; and
- (e) If so, the details thereof ?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT  
(RAO INDERJIT SINGH)

- (a) & (b): CPWD have issued notices for removal of unauthorized construction to allottees of General Pool Residential Accommodation (GPRA) quarters in various localities. The unauthorized construction has to be demolished by allottee failing which CPWD would demolish the construction at the cost of allottee. Notices of cancellation of allotment are served

uniformly to all the allottees irrespective of their Type of quarters by Directorate of Estates in cases where CPWD has reported failure in removal of unauthorized construction in terms of prescribed procedures.

(c): No such proposal exists.

(d) & (e): Erection of boundary walls etc. are unauthorized construction which are illegal and thus cannot be covered under any rules.

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